

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

OA-1730/99

New Delhi this the 10th day of August, 1999.

Hon'ble Smt. Lakshmi Swaminathan, Member(J)  
Hon'ble Sh. S.P. Biswas, Member(A).

Shri Manjit Singh,  
R/Const.No.1461/Communication,  
Vill.&P.O. Bhat Gaon(Dungron),  
Distt. Sonepat(Haryana). .... Applicant

(through Sh. Deepak Bhardwaj, advocate)

versus

1. Union of India through  
Commissioner of Police,  
Police Headquarter MSO Bldg.,  
New Delhi.
2. Dy. Commissioner of Police,  
Communication,  
through Commissioner of Police,  
Police Headquarter MSO Bldg.,  
New Delhi.
3. Shri S.S. Nanda,  
Dy. Commissioner of Police,  
Recruitment Cell 2nd Bn. DAP,  
Delhi.
4. Shri O.S. Verma,  
Addl. Commissioner of Police,  
Recruitment Cell,  
2nd Bn. DAP, .... Respondents  
Delhi.

ORDER(ORAL)

Hon'ble Smt. Lakshmi Swaminathan, Member(J)

Heard the learned counsel for the applicant.

2. The applicant is aggrieved by the show cause notice issued by the respondents dated 16.07.99 giving him 15 days time from the receipt of the notice to give his reply. The learned counsel submits that the applicant has filed his reply to the

18

said show cause notice on 07.08.99. He further submits that the applicant is apprehending that the respondents are likely to terminate his services, even though he submits that as far as he is concerned he has not concealed any relevant facts from the respondents in respect of his appointment in Delhi Police as Constable with effect from 02.12.98.

3. The main relief prayed for in this O.A. is that the impugned show cause notice letter dated 16.07.99 should be quashed and set aside as it is illegal with prayer for any other relief as deem fit by the Tribunal. In the interim relief claimed by the applicant, he has prayed that he should not be terminated from services and in case the respondents want to terminate his services on the ground of concealment of fact, he should be given at least 15 days time so that he could approach the Court of justice.

4. After careful perusal of the pleadings and the submissions made by the learned counsel for the applicant, it is apparent that what the applicant fears is <sup>a</sup> probable action which might be taken by the respondents through <sup>the</sup> show cause notice issued on 16.7.99 and after seeing the reply filed by the applicant on it. The relief prayed for by the applicant in this O.A. is to quash the impugned show cause notice dated 16.7.99. We do not find any illegality or arbitrariness or any other infirmity in

the show cause notice. The prayer for interim relief is totally <sup>based</sup> on conjectures and surmises, as <sup>to</sup> what the respondents will do by way of ordering after seeing the relevant records, which ~~prayer~~ is not tenable.

5. For the reasons given above, we find no merit in this O.A. and the same is dismissed in limine. If the applicant is aggrieved by the final order passed by the respondents, it is open to him to take such action as he is advised in accordance with law.

  
(S.P. Biswas)

Member(A)

  
(Smt. Lakshmi Swaminathan)

Member(J)

/vv/